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Government of India  
Ministry of Finance  
(Department of Revenue)

**Notification No.93/ 2014-Customs (N.T.)**

New Delhi, 26<sup>th</sup> September, 2014

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Additional Commissioner of Customs (Group 3 and 4), Seaport-Import, Custom House, No. 60, Rajaji Salai, Chennai to act as a Common Adjudicating Authority to exercise the powers and discharge the duties conferred or imposed on-

- (i) the Additional Commissioner of Customs (Group 3 and 4), Seaport-Import, Custom House, No. 60, Rajaji Salai, Chennai ;
- (ii) the Additional Commissioner of Customs, Bangalore Inland Container Depot, Whitefield, Bangalore-560066,

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s Jinendra Marketing #275/8, New Timber yard layout Near N.A.K.Kalyana Mantapa, Mysore Road, Bangalore-560026 issued *vide* DRI F.No. S/IV/59/2013, dated the 17<sup>th</sup> June,2014 and M/s Junaid Interior Design #1/25, 9<sup>th</sup> Main, Yarab Nagar, Banashankari 2<sup>nd</sup> Stage, Bangalore-560070 issued *vide* DRI F.No. S/IV/61/2013, dated the 17<sup>th</sup> June, 2014 by the Additional Director, Directorate of Revenue Intelligence, Bangalore.

[F.No. 437/106/2014-Cus IV]

(R.P. Singh)  
Director (Customs)